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## Tamil Nadu Hindu Religious And Charitable Endowments (Amendment) Act, 2006

#### 1 of 2006

#### CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Section 12
- 3. Amendment Of Section 92

# Tamil Nadu Hindu Religious And Charitable Endowments (Amendment) Act, 2006

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An Act further to amend the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on the February 2, 2006 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.37, page 2, dated February 3, 2006.

#### 1. Short Title And Commencement :-

- (1) This Act may be called the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Act, 2006.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.

## 2. Amendment Of Section 12 :-

In Section 12 of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959 (Tamil Nadu Act 22 of 1959) (hereinafter referred to as the principal Act), in sub-section (2), clause (b) shall be omitted.

### 3. Amendment Of Section 92 :-

In Section 92 of the principal Act, in sub-section (1), for the expression "eleven per centum", the expression "twelve per centum"

" shall be substituted.